

THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTICE

NO.HCM.III/166/2019-Judl./Part-1/382 Dated Shillong, the 24th September, 2021

Full physical functioning of High Court will be resumed, w.e.f. Tuesday, 05th October, 2021, until further order(s), while adhering to all COVID-19 protocol as may be applicable from time to time.

By Order,


JOINT REGISTRAR (LISTING)

Memo NO.HCM.III/166/2019-Judl./Part-1/382-A Dated Shillong, the 24th September, 2021

Copy to: -

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The Advocate General to the Government of Meghalaya, Shillong for kind information.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for kind information.
7. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for kind information.
8. The Additional Advocate General to the Government of Meghalaya, Shillong for kind information.
9. The Asst. Solicitor General, High Court of Meghalaya, Shillong for kind information.
10. The President/ Secretary, High Court Bar Association, Shillong for kind information.
11. The President/ Secretary, Shillong Bar Association, Shillong for kind information.
12. All Court Masters concerned for information and necessary action.
13. The System Analyst, High Court of Meghalaya, Shillong for uploading the same in the Official Website.
14. Notice Board.
15. Office File.


24/09/2021
JOINT REGISTRAR (LISTING)

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